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Education on Concurrent List

*347. Shrimati Maimoona Sultan: Will the Minister of Education be pleased to state:

(a) which of the States and Union Territories have supported the proposal for placing 'Education' on the Concurrent List in the Constitution; and

(b) which of them have opposed this move?

The Minister of Education (Shri M. C. Chagla): (a) and (b). The Governments of Andhra Pradesh, Gujarat, Kerala, Madras, Maharashtra, Mysore, Orissa and West Bengal have opposed the proposal for bringing University and higher education in the Concurrent List. The Government of Punjab has supported it. Replies from other State Governments are awaited.

Special Audit Report on Orissa Government Transactions

*348. { Shri Hari Vishnu
Kamath:
Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 95 on the 19th August, 1965 regarding the Special Audit Reports on Orissa Government transactions and state:

(a) whether the special audit reports have been studied by him; and

(b) if so, whether he is in a position to disclose the contents or gist thereof to the House?

The Minister of Home Affairs (Shri Nanda): (a) No, Sir.

(b) Does not arise.

Crimes in Delhi

*349. { Shri Rameshwar Tantia:
Shri S. M. Banerjee:
Shrimati Tarkeshwari Sinha:
Shri Hukam Chand
Kachhavalya:
Shri Himatsingka:
Dr. L. M. Singhvi:
Shri P. L. Barupal:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there had been an increase in crimes in Delhi during the months of May and June, 1965;

(b) whether it is also a fact that on the 18th May, a gang of four persons committed a highway shooting affray and killed some persons;

(c) if so, whether these persons were arrested;

(d) whether in some of the localities in Delhi and New Delhi in the month of May, 1965, broad-day robbery and kidnapping took place; and

(e) if so, the measures which Government have taken or propose to take in this behalf?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir, there has been some increase in crime in Delhi during May and June 1965 as compared to the corresponding period of 1964.

(b) Delhi Police has no information about this.

(c) Does not arise.

(d) Three cases of day robbery and five of kidnapping were reported during the month of May, 1965. Out of these cases, one case of robbery and one of kidnapping proved to be false.

(e) Steps taken/proposed to be taken to keep the incidence of crime under control are as follows:

- (i) Activities of goondas and other anti-social elements are kept under check by stringent surveillance.
- (ii) Beat patrolling has been strengthened. It is also proposed to increase the number of beats in the existing police stations so that beat constables can cover their areas effectively.
- (iii) Surprise checks by senior officers, including the I.G.P. and D.I.G. have been done with a view to keep the Police Station Staff on the alert.
- (iv) A short course of training in modern methods of investigation has been recently organised in the Crime Branch of the Delhi Police. Upper Subordinates who have to deal with investigation work are put through this course.
- (v) A second post of D.I.G. Police has been created to ensure closer supervision and direction from the higher level.
- (vi) In order to increase the mobility of Police, more vehicles are proposed to be purchased.
- (vii) A proposal is under consideration to extend certain provisions of Bombay Police Act to Delhi thus enabling the District Magistrate and District Superintendent of Police to extern goondas and gangs of criminals from specified jurisdiction.

Communist Detenus

- *350. { Shri P. C. Borooah:
 Shri P. R. Chakraverti:
 Shri Madhu Limaye:

Will the Minister of Home Affairs be pleased to state:

(a) whether some of the detenus are suffering from ailments;

(b) if so, their number, State-wise and the number of women among them;

(c) whether Government have received representations from some of their relatives urging immediate release on grounds of serious illness; and

(d) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): (a) and (b). Information is being collected and will be placed on the Table of the House in due course.

(c) Yes, Sir, some representations of this kind are received.

(d) If the detenus are detained under orders of State Governments, the representations are forwarded to the respective State Governments for disposal. In case of persons detained under orders of Central Government, decision is taken on the merits of each case after making due enquiries.

Regional Language as a Medium

- *351. { Dr. L. M. Singhvi:
 Shri Mohammed Koya:

Will the Minister of Education be pleased to state:

(a) whether it has been decided that University Education will henceforward be imparted through the medium of regional language of each State;

(b) if so, whether Government have considered the likely impact of this decision on the emotional integration of the country; and

(c) whether preparations have been made or are proposed to be made to impart University education in at least one of the regional languages of India?

The Minister of Education (Shri M. C. Chagla): (a) No such decision has been taken. It is a matter for universities to decide.

(b) Does not arise.